

Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )

Appeal No. 184 of 2013 &  
IA No. 253 of 2013

Dated : : 25<sup>th</sup> October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Bhaskar Shrachi Alloys Ltd. ...Appellant(s)**

**Versus.**

**Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Radhika Gupta  
Counsel for the Respondent(s): Ms. Swagatika Sahoo for R.2

**ORDER**

Reply has been filed by the learned counsel for the Respondent.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 10.11.2013 after serving copy on the other side.

Post the matter for hearing on **20.11.2013.**

**(Rakesh Nath)**  
**Technical Member**  
ts/ss

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**